

ITEM NO.9
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 20/2020

BRIJENDRA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.193559/2019-GRANT OF BAIL and IA
No.193563/2019-EXEMPTION FROM FILING O.T. and IA No.193558/2019-
CONDONATION OF DELAY IN FILING APPEAL)

Date : 18-11-2021 This appeal was called on for hearing today.

For Appellant(s)

Mrs. Revathy Raghavan, AOR

For Respondent(s)

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent-State is duly represented.

Original records have been received from the High Court as
well as Trial Court.

Parties may file additional documents.

Registry to process the matter for listing before the
Hon'ble Court as per rules.

AVANI PAL SINGH
Registrar